

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 213/MP/2019

Subject : Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.6.2016 executed between Yarrow Infrastructure Private Limited and National Thermal Power Corporation Limited for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Yarrow Infrastructure Private Limited

Respondent : National Thermal Power Corporation Limited

Date of hearing : 26.11.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Vishrov Mukerjee, Advocate, YI (P) LTD.
Shri Ameya Vikram Mishra, Advocate, YI (P) LTD.
Shri Venkatesh, Advocate, NTPC
Shri S. Buttan, Advocate, NTPC
Ms. Sheela, NTPC

Record of Proceedings

Learned counsel for NTPC submitted that the Karnataka Discoms should be made parties to the Petition.

2. After hearing the learned counsel of NTPC, the Commission directed the Petitioner to implead Karnataka Discoms as parties to the Petition and to file revised memo of parties by 5.12.2019.

3. The Commission directed the Petitioner to serve copy of the Petition to Karnataka Discoms immediately. Karnataka Discoms were directed to file their replies by 20.12.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.12.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(T. D. Pant)
Deputy Chief (Law)